

ORIGINAL APPLICATION NO.556/96

DATE OF CROERS: 04-09-1997.

Between :-

Md.Quamaruddin

And

- .. Applicant
- The Chief General Manager, Telecommunications, AP Circle, Dept. of Telecommunications, Govt. of India, Hyderabad.
- 2. The District Telecom (Manager), Karimnagar District, Dept. of Telecommunications, Govt. of India, Dist: Karimnagar (AP).
- 3. The Sub-Divisional Officer (Telecom), Dept. of Telecommunications, Karimnagar (AP).

.. Respondents

Counsel for the Applicant : Shri P. Naveen Rao

Counsel for the Respondents: Shri N.R.Devaraj, Sr. GSC

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

- (Order per Hon'ble Shri R.Rangarajan, Member (A)

...2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

The applicant in this OA was engaged as Casual Mazdoor on 1-2-90 under Respondent No.3. He was continued in that capacity till 20-2-91. During that period he was called to do manual work basis on daily wage:/intermitently. The total number of days he was engaged during that period was 240 days. Nowhere it is stated that in a single financial or calapder year the applicant had put in more than 240 days of service.

- 2. This G.A. is filed praying for a direction to the responapplicant
 dents to re-engage the/as Casual Mazdoor on Muster Roll basis and
 to continue him in service with all consequential benefits. || No reply
 has been filed in this G.A. However, the learned counse for the
 respondents submits that a direction may be given to Respondent No.2
 to dispose of the applicant's representation dt.12-4-95 in accordance
 with the law, which will meet the ends of justice.
- 3. The applicant has not worked for 240 days or more in any year. Further his period of engagement was very short i.e. less than a year. It is not understood that he has not approached this Tribunal immediately after his dis-engagement on 20-2-91. He had submitted a representation to Respondent No.1 only in April, 1995 i.e. 4 years after his dis-engagement. This OA was filed on 20-6-96 i.e. five years after his dis-engagement. Though I do not that any direction is needed in this C.A., in view of the submissions



of the learned counsel for the respondents, Respondent No.2 is directed to dispose of the representation of the applicant dt. 12-4-95 expedetiously.

With the above direction, the DA is disposed of. costs.

(R.RANGARAJAN) Member (A)

Dated: 4th September, 1997. Open Court. in Dictated

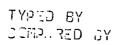
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Copy to:

- The Chief General Manager, Telecommunications, A.P.Circle, Dept. of Telecommunications, Govt. of India, Hyderabad.
- The District Telecom(Manager), Karimnagar District.
 Dept. of Telecommunications, Karimnagar District.
- 3. The Sub Divisional Officer, (Telecom),
 Dept. of Telecommunications, Karimnagar,
- 4. One copy to Mr.P. Navgen Rao, Advocate, CAT, Hyderabad.
- 6. Cne copy to Mr.N.R.Devraj, Sr.CGSC, AT, Hyderabad.
- 6. One copy to DrR.(A), CAT, Hyderabad.
- 7. One duplicate copy.

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THE HONOGLE SHRI RURGAGADAN : M (a)

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THE HON BLE SHALB.S.JA I PARAMESHUAR:

Dated: 4/9/17

CROER/JUDGEMERT

M.4/R.A/C.A.NO.

in

D.4. NO. 526 (86

Admitted and Interim Directions Issaed.

Allowed

Disposed of with Directions Dismissed

Dismissed as withdrawn

Dismisted for Default

OrderedXRejected

No order \as to costs.

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II Court

विष्ट्रीया प्रशासनिकः अधिकरणः Centrel Adminismed va Tribunal क्रिक्श (DESPATCH 24 SEP 1897) क्रिसमाद न्यायकील संभावाद न्यायकील संभावत न्यायकील